

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

C.P.NO.53/2000 IN  
O.A.NO.954/98.

13/3/2001

TRIBUNAL'S ORDER:-

Learned counsel for the Respondents Shri R.R.Shetty for Shri R.K.Shetty tenders a cheque of Rs.17,150/- to the applicant's counsel, Shri R.P.Saxena, who has accepted the same.

The learned counsel for the applicant contended that as the amount is paid belatedly, he is entitled to interest. There is no order for payment of interest to applicant.

Applicant is at liberty to agitate the matter in accordance with law.

Since the judgement of the Tribunal has been complied with, though there is delay in compliance, it is not a deliberate <sup>delayed, now as issued</sup> delay. The CP-53/2000 stands discharged. No costs.

*Shanta J*  
(SHANTA SHAstry)

MEMBER(A)

*S.L.Jain*  
(S.L.JAIN)  
MEMBER(J)

abp.

*ab. 13/3/01*  
order/judgement despatched  
to Applicant/Respondent(s)  
on 29/3/01

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